

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos.10569-10571/2022

(Arising out of impugned final judgment and order dated 18-08-2022 in CRA No. 4875/2014 18-08-2022 in CRA No. 4713/2014 18-08-2022 in CRA No. 1844/2015 passed by the High Court Of Judicature at Allahabad)

ISHRAR AHMAD ALIAS MINTU ETC.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.168618/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168619/2022-EXEMPTION FROM FILING O.T.)

Date : 07-12-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Ms. Kiran Pandey, Adv.
Mr. Alok Pandey, Adv.
Dr. Bheem Pratap Singh, Adv.
Mr. Lav Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The matters stand adjourned for four weeks in terms of the letter circulated by the learned counsel for the petitioners.

(JAGDISH KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)